

HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

TUESDAY, THE FIRST DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO

WRIT PETITION NO: 27278 OF 2024

Between:

Smt. Motatipally Hamsini, D/o. Motatipally Mahender Reddy, Age. 20 years,
Occ. Student, Rio. Flat No. 503, Sri Sai Ganesh Heights, Ram Reddy
Enclave, Ayyappa Nagar Alwal, Medchal-Malkajgiri, Telangana District - 500
010.

...PETITIONER

AND

1. THE STATE OF TELANGANA, REP. BY ITS PRINCIPAL SECRETARY,
Medical and Health Department, Secretariat, Hyderabad.
2. KALOJI NARAYANA RAO UNIVERSITY OF HEALTH SCIENCES, Rep by its
Registrar Warangal Telangana State
3. KALOJI NARAYANA RAO UNIVERSITY OF HEALTH SCIENCES, Rep by its
Registrar, Nizampura, Warangal, Telangana State
4. THE NATIONAL TESTING AGENCY, Through its chairperson, First Floor,
NSIC-MDBP Building, Okhala Industrial Estate, New Delhi 110 020.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ order or direction, more particularly in the nature of Writ of Mandamus declare Rule 3(a) of Telangana Medical and Dental Colleges Admission (Admission into MBBS and BDS Courses) Rules, 2017 as Amended vide G.O.Ms.No.33 Health, Medical and Family Welfare (C1) Department dt.19/07/2024 is arbitrary, illegal and in violation of Article 14, 16, 19 (1) (g) Constitution of India, Decision of the Hon'ble Division Bench of this Hon'ble High Court in W.P.No.21268/2023 and Batch dt.29/08/2023 Principles of Natural Justice, declare the Petitioner as local candidate for all purposes of Admission into MBBS/BDS pursuant to NEET (UG) 2024 for MBBS/BDS Admission under Competent Authority Quota 2024-2025 under aegis of Respondents 2 and 3

consequently to direct the Respondents 2 and 3 to treat the Petitioner as local candidate pursuant to NEET (UG) 2024 for MBBS/BDS Admission under Competent Authority Quota 2024- 2025 under aegis of Respondents 2 and 3 in the interest of justice.

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondent No.2 and 3 to consider the candidature of the Petitioner and reserve one seat, under Local category, Osmania University (OU) for 2024 - 25 admission in to MBBS/BDS Course under Competent Authority Quota and include the Petitioner as a Local Candidate in the ensuing Merit List pending the above Writ Petition in the Interest of justice.

Counsel for the Petitioner: SRI JASWANTH SINGH THAKUR

**Counsel for the Respondent No.1: M/s. SWAPNA MADHURI, AGP FOR
MEDICAL HEALTH & FAMILY WELFARE**

**Counsel for the Respondent Nos.2 & 3: SRI A.PRABHAKAR RAO, SC FOR
KNRUHS**

**Counsel for the Respondent No.4: SRI GADI PRAVEEN KUMAR, Dy.
SOLICITOR GENERAL OF INDIA**

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

Writ Petition No.27278 of 2024

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. Jaswanth Singh Thakur, learned counsel for the petitioner.

Ms. Swapna Madhuri, learned Assistant Government Pleader for Health, Medical and Family Welfare Department appears for respondent No.1.

Mr. A.Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences, appears for respondents No.2 and 3.

Mr. Gadi Praveen Kumar, learned Deputy Solicitor General of India appears for respondent No.4.

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2. Learned counsel for the petitioner seeks leave of this Court to withdraw the writ petition.

3. The Writ Petition is, therefore, dismissed as withdrawn.

Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

SD/- T. JAYASREE
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To

1. One CC to SRI JASWANTH SINGH THAKUR, Advocate [OPUC]
2. Two CCs to GP FOR MEDICAL HEALTH & FAMILY WELFARE, High Court for the State of Telangana, at Hyderabad. [OUT]
3. One CC to SRI A.PRABHAKAR RAO, SC FOR KNRUHS [OPUC]
4. One CC to SRI GADI PRAVEEN KUMAR, Dy. SOLICITOR GENERAL OF INDIA [OPUC]
5. Two CD Copies

PSK.

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HIGH COURT

DATED:01/10/2024

ORDER

WP.No.27278 of 2024



**DISMISSING THE WRIT PETITION
AS WITHDRAWN WITHOUT COSTS.**

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25/10/24*